

2. On the last date of hearing, Delhi Govt. was directed to file an affidavit, responding to the Status Report that was filed by the Nr.DMC. Mrs. Ahlawat, learned Standing Counsel for the GNCTD states that a Status Report has been filed on behalf of the Deptt. of Education, GNCTD wherein, it has stated that vide order dated 27.4.2020, GNCTD had sanctioned a sum of Rs.49.17 crores to the Nr.DMC towards Grant in aid for disbursing salaries to the teachers of the Nr.DMC for April, 2020, under the Scheme of Primary Education, for the year 2020-21. As regards the Grant in aid for the month of May, 2020, the Finance Department has sanctioned a sum of Rs.49.17 crores to the Nr.DMC vide order dated 01.5.2020, for implementing the Scheme of primary education under the salary component for the year 2020-21.

3. We have enquired from learned counsel for the GNCTD as to whether the Grant in aid has been sanctioned by the Finance Department in favour of the Nr.DMC for the month of June, 2020. She states that the release order for a sum of Rs.49.16 crores was issued only yesterday and in all probability, the said amount would have been remitted into the account of the Nr.DMC through RTGS.

4. Mr. Phoolka, learned Senior Advocate appearing along with Ms. Pushkarna, learned Standing Counsel for the Nr.DMC, disputes the aforesaid submission and states that his briefing counsel will have to ascertain as to whether a sum of Rs. 49.16 crores has been received by the Nr.DMC, as stated above. He further states that Govt. of NCTD has not released the amounts due and payable to the Nr.DMC for the month of June, 2020 towards its share of the Grant in aid for implementation of the Scheme of Primary Education under the salary component, for the year 2020-21. He informs us that the salary of all